

Central Administrative Tribunal
Principal Bench: New Delhi

(7)

OA No.1858/97

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble S.P.Biswas, Member (A)

Kedar Nath s/o Sh. Ganga Din,
r/o RZ-7, Bharat Garden,
Matiala Road, Palam, Delhi.Applicant

(By Advocate: Shri S.K.Gupta)

Versus

Govt. of N.C.T. Delhi through
Commandant General,
Home Guards & Civil Defence,
C.T.I. Complex, Raja Garden,
Delhi.Respondent

(By Advocate: Shri Jog Singh through proxy Sh. Ajesh
Luthra)

O R D E R (ORAL)

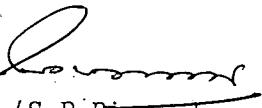
Dr. Jose P. Verghese, Vice-Chairman (J)

This OA has been filed on behalf of the petitioner working in Home Guards whose services have been threatened to be terminated by an order dated 11.7.1997 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

In view of the final disposal of the said case (8)
it is clarified that the reliefs given to the petitioners
therein shall also be applicable to the petitioners in this
case as well wherever it is applicable.

After notice respondents have filed their
reply and copy thereof has already been served on the
petitioner. Since this matter is covered, we do not intend
to detain the same further on Board and dispose of this
applying the ratio and directions in the above said case to
the present case as well.

With this, this OA is dispose of with no order
as to costs.


(S.P. Biswas)

Member (A)

na


(Dr. Jose P. Verghese)
Vice-Chairman (J)